

(1901) 10 MAD CK 0018
In the Madras High Court

Savrimuthu and Others

APPELLANT

Vs

Aithurusu Rowthar

RESPONDENT

Date of Decision : 17-10-1901

Acts Referred:

Citation : (1901) 11 MLJ 428

Judgement

1. We are of opinion that a suit for the profits of Immovable property belonging to the plaintiff which have been j wrongfully received by the defendant who dispossessed the plaintiff in execution of a decree afterwards set aside on appeal is not cognizable by a Court of Small Causes.